

IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC – C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT

ITA No. 11/Bang/2022
Assessment year : 2017-18

Mines Safety Association Karnataka Care of MSPL Ltd., Baldota Enclave, Abheraj Baldota Road Dam Road, Hosapete – 583 203. Karnataka. PAN: AADAM 8942M	Vs.	The Income Tax Officer (Exemption), Ward 1, Kalaburgi.
APPELLANT		RESPONDENT

Appellant by	:	Shri Sachin Mehta, CA
Respondent by	:	Shri Ganesh R. Ghale, Standing Counsel for Dept.

Date of hearing	:	27.07.2022
Date of Pronouncement	:	27.07.2022

ORDER

This appeal by the assessee is against the order dated 08.11.2021 of the CIT(Appeals), National Faceless Appeal Centre (NFAC), Delhi relating to assessment year 2017-18.

2. The only issue in this appeal is regarding denial of exemption u/s. 11 of the Income-tax Act, 1961 [the Act].

3. During the course of hearing of this appeal, the Id. counsel for the assessee prayed for withdrawal of the appeal by the assessee. Accordingly, the same is accepted and the appeal is dismissed as withdrawn.

4. In the result, the appeal is dismissed.

Pronounced in the open court on this 27th day of July, 2022.

Sd/-
(N.V. VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 27th July, 2022.

/ Desai Smurthy /

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|-------------------------|---------------|---------------|-----------|
| 1. Appellant | 2. Respondent | 3. CIT | 4. CIT(A) |
| 5. DR, ITAT, Bangalore. | | 6. Guard file | |

By order

Assistant Registrar
ITAT, Bangalore.